

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00970/2016

Jabalpur, this Wednesday, the 14th day of November, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

R. Somasekharan Pillai
S/o Late G.N. Pillai
Age 61 Years
H.No.2889/6
R/o H. No.2889/6,
Rekhi Niwas
Saket Nagar,
Near St. Joseph
School Ranjhi
Jabalpur 482005 MP

-Applicant

(By Advocate –**Shri P. Shankaran**)

V e r s u s

1. The Union of India,
Through the Secretary
Ministry of Defence,
South Block
New Delhi 110001

2. The Director General of EME
Master General Ordnance Br. Integrated
HQ of MOD (Army) DHQ
New Delhi 110011

3. The Commandant
506 Army Base Workshop
Jabalpur 482005 MP

- Respondents

(By Advocate –**Shri S.P. Singh**)

O R D E R (ORAL)
By Navin Tandon, AM:-

The applicant was promoted as EME Officer (Civilian) on 04.06.2013 (Annexure A/3), a post from which he retired on 31.08.2015.

2. The applicant is a physically handicapped person and he submits that as per extant rules he should have been promoted earlier to June 2013.

3. Learned counsel for the respondents in Miscellaneous Application No.200/1043/2018 has submitted that a letter dated 27.08.2018 (Annexure R-VII) wherein it has been intimated that the case of the applicant has been referred to Ministry of Defence for conducting the review DPC for the post of EME Officer (Civilian).

4. Learned counsel for the applicant submits that the position remains the same as it was on 07.01.2016 (Annexure A/7) and no action has been taken so far by the respondent-department. It is seen that the respondents proposed to promote the applicant at an early date but necessary formality have not yet been completed.

5. Learned counsel for the applicant further submits that the applicant will be satisfied if a direction may be given to the respondents to convene a review DPC within a timeframe.

6. In view of the above, without going into the merit of the case, we direct the respondents to convene the review DPC within 90 days from the date of receipt of a copy of this order and take subsequent action. The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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